

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 608
IB-2262(ND)/2019**

**IN THE MATTER OF:
M/s. Venessa Metals and Alloys Pvt. Ltd.**

...PETITIONER

Vs.

M/s. Terrence Alloys Pvt. Ltd.

...RESPONDENT

**Section
U/s 9 of IB Code, 2016**

**Order delivered on 27.09.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :
For the Respondent/Corporate Debtor :**

ORDER

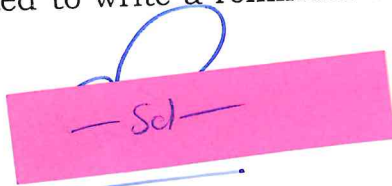
IA/4343/2022

This is an application under Rule 11 of NCLT Rules 2016 for amendment of memo of parties in IA/528/2022. Let, this application be posted tomorrow as the IA is listed tomorrow. List this IA on **28.09.2022**.

IA/5740/2020

Heard the submissions made by the Ld. Counsel Mr. Brahm Datt Verma and he confirmed that subsequent to last communication from IBBI, no further report of development of the matter has been received by him. Therefore, he is directed to write a reminder to IBBI seeking the status of the progress of filing

(Annu)





the complaint by IBBI in the matter and apprise the Tribunal after two weeks.

Post this IA after two weeks. List the matter on **19.10.2022**.

— Sel —

(Rahul Bhatnagar)
Member (T)

—sd—

(P.S.N Prasad)
Member (J)